

28-8-2000

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiuddin, J.M.

None for the applicant.

2. The applicant has filed this contempt petition for wilful default by the respondents of the order dated 19-8-99 in OA No.857/99 by which CPMG was directed to decide the representation of the applicant dated 24-1-1998. The applicant sought and was allowed three weeks time to bring on record the proof of service of the order of the Tribunal upon the respondents. He was allowed further time on 19-4-2000. He has not filed the proof of service so far. We, therefore, dismiss this contempt petition as the applicant has not shown that the order of the Tribunal has been communicated to the Opp. Parties.

Member (S)

Member (A)

Dube/